

ITEM NO.16

COURT NO.5

SECTION XII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).24328-24329/2015

(Arising out of impugned final judgment and order dated 01-04-2015 in WP No. 5187/2014 01-04-2015 in WP No. 23532/2014 passed by the High Court Of Judicature At Madras)

K. ANBAZHAGAN & ANR. ETC.

Petitioner(s)

VERSUS

THE REGISTRAR GENERAL HIGH COURT OF MADRAS & ANR. Respondent(s)

(FOR DIRECTIONS)

WITH SLP(C) No. 26929-26932/2015 (XII)SLP(C) No. 5467/2016 (XII)

Date : 25-07-2018 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.K. SIKRI
HON'BLE MR. JUSTICE ASHOK BHUSHAN

For Petitioner(s) Mr. A. Mariarputham, Sr. Adv.
Ms. Aruna Mathur, Adv.
Mr. Avneesh Arputham, Adv.
Ms. Anuradha Arputham, Adv.
M/S. Arputham Aruna And Co, AOR

Mr. A. Mariarputham, Sr. Adv.
Mr. Abhishek Chakroborty, Adv.
Mr. Hemant Kumar, Adv.
Mr. Sumit Kumar, AOR

Mr. Saurabh Jain, Adv.
Ms. Soumo Palit, Adv.
Mr. Kaushik Poddar, AOR

For Respondent(s) Mr. Anandh Kannan N., AOR

Mr. M. Yogesh Kanna, Adv.
Ms. Sujatha Bagadhi, Adv.
Mr. S. Partha Sarathi, Adv.
Mr. B. Balaji, AOR

UPON hearing the counsel the Court made the following
O R D E R

These matters were listed today seeking clarification on certain aspects.

Learned counsel for the parties have made their submissions on the query raised.

They pray for and are granted one week time to file their respective written submissions.

(MAHABIR SINGH)
COURT MASTER (SH)

(RAJINDER KAUR)
BRANCH OFFICER